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also been paid to the IRP. The Counsel appearing for the IRP confirmed the fact that he has received the IRP costs. Having considered the submissions of both the sides and on perusal of the contentions and averments made in the application, this Bench is satisfied with the fact that the matter can be withdrawn. Accordingly **IA-1683/2022 is allowed** and **C.P.(IB)/4105/(MB)2019 stands closed**. All IAs in the matter stands disposed of.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)
23.06.2022
AARTI

Sd/-
JUSTICE P. N. DESHMUKH
Member (Judicial)